

2. The Committee also recommended that the House may dispense with lunch hour on all days, except on Friday, in the First Part of this Session, to complete the above Discussions.

REGARDING NOTICES RECEIVED UNDER RULE 267

MR. CHAIRMAN: Hon. Members, I have received nine notices under Rule 267. The notices of Shri Pramod Tiwari ...*(Interruptions)*... If you had cooperated, things would have come to this level otherwise also. For the first time, ...*(Interruptions)*... One minute, Pramodji. For the first time, obituary reference was disturbed. ...*(Interruptions)*...

श्री दिग्विजय सिंह (मध्य प्रदेश): सर, आपका बयान सुनकर हमें बहुत पीड़ा हुई है।

MR. CHAIRMAN: The notices of Shri Pramod Tiwari, Shrimati Sagarika Ghose, Shri Javed Ali Khan, Shri Ramji Lal Suman, Shri Digvijaya Singh and Dr. John Brittas have demanded discussion on the alleged mismanagement at the Mahakumbh Mela in Prayagraj, Uttar Pradesh. The notices of Shri Chandrakant Handore and Shri Randeep Singh Surjewala have demanded discussion on escalating incidents of disrespect towards the Constitution and Dr. B.R. Ambedkar. ...*(Interruptions)*... The notice of Shri Sandosh Kumar P has demanded discussion over discriminatory and casteist statements made by the Union Minister of State for Petroleum and Natural Gas. Hon. Members may recall my detailed ruling giving the total rationale, how issues with respect to Rule 267 have to be dealt with, on 8th December, 2022 and 19th December, 2022. On a number of occasions, for the benefit of the Members of the House, I have reiterated the same. Since these notices do not conform to the directives imparted by the Chair, the same are not admitted. ...*(Interruptions)*...

MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Now, Matters raised with permission of Chair. Shri, Subhas Chandra Bose Pilli- Demand for a Comprehensive National Farm Mechanization Policy.